अपनी सरकार से है। कामरेड भूपेण गुप्त का तो यह फर्ज है, कर्तव्य है, गाली देना, ऐसा वैसा करना, जो जो उनका काम है, उनका पेशा है, वह वह करेगे, लेकिन हमारी सरकार की वीक-नीड पालिसी हैस ही म नों में इम री बी 'नीड प' िनी है कि कोई देशद्रोही है, कोई फिफ्य कालमनिस्ट है, कोई पंचमांगी है, कोई प्रोचाइनीज है, तो उसके साथ रियायत करने लगते हैं। एक बार पता लग गया कि यह चीन का दलाल है, पाकि-स्तान का दलाल है, देश को खतरे में डाल सकता है, लेकिन थोड़ा सा धान्दोलन हुआ, डिमांस्ट्रेशन हम्रा कि उसको छोडने लगते हैं। यह तो भोश ग्याका फर्ज है कि च हे उनके साथ रहें या न रहें लेकिन उनकी श्री नीरेन घोष की रिहाई के लिये घडियाल के ग्रांमु वहाना पड़ता है, इसके लिये उनको बोलना ही पडेगा । तो इनके जो बयान होते हैं, इनके जो धान्दोलन होते हैं, इनका जो डिमांस्ट्रंशन होता है, इनका जो प्रदर्शन होता है, तो हमारी सरकार झक जात है।

Allo: ation of time

यह झकते का नतीजा है कि होम डिपार्ट-मैंट की, हमारी सरकार की जो गलत नीति है, दमजोर नीति है, उसकी वजह से आज द्यासाम में क्या हो रहा है, केन्द्रीय सरकार की गलत नीति से नागालैण्ड में क्या हो रहा है, ब्राज मनीपुर में क्या हो रहा है। हमारी सरकार की जो गलत नीति है उसका परिणाम है । हमारा जो इनटेलिजेंस डिपार्टनेंट है वह इतना कमजोर है . . .

(श्री महावीर प्रसाद उपसभाष्यक शार्गव) : याजी जी, शापको श्रीर कितनी देर लगेगी।

भी राजनारायण : घभी तो एक घंटा भीर लेंगे। भ्रभी तो सरकार की गलत नीति बता रहे हैं।

भी शीलभद्र या हो : नहीं, पांच मिनट ।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भ गंब) : अच्छा ग्राप लंच के बाद बोलें। The House stands adjourned till 2.30

for Government and

2900

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at halfpast two of the clock, TH» VICE-CHAIRMAN (SHRIMATI TARA RAM-CHANDRA SATHE) in the Chair

ALLOCATION OF TIME FOR GOV-ERNMENT AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): I have to inform Member that the Business Advisory Committee at its sitting held today has rec.mmend-ed allocation of time for Government Legislative and other business as follows:-

- 1. The Banaras Hindu University (Amendment) Bill, 1965—Amendments made by the Lok Sabha-2 hours 30 minutes (in addition to the time already taken).
- 2. The Appropriation Railway* (No. 3) Bi 1, 1966 and 3. The Appropriation Railways (No. 4) BilL 1966-1 hour 30 minutes.
- 4. The Kerala Appropriation (No. 3) Bill. 1966; 5. The Kerala Appropriation (No. 4) Bill, 1966 and 5. The Kerala Appropriation (No. 5) Bill 1966 —2 hours.
- 7. Appropriation Bills relating to Supplementary and Excess Demand* for Grants (General)—2 hours.
- 8 The Constitution (Nineteenth Amendment) Bill, 1966 and 9. Fhe ReDresentation of the People (Amendment) Bill, 1966-5 hours.
- Preventive Detention (Continuance) Bill. 1986—3 hrs. M minutes

[Shrimati Tara Ramchandra Sathe] 11. The Produce Cess (Amendment) Bill. 1966—1 hour.

- 12. The Insecticidea Bill, 1964 (as reported by the Joint Committee)—2 houn.
- 13. The Goa, Daman and (Opinion Poll) Bill, 1966—3 hours.
- 14. The Indian Tariff (Second Amendment) Bill, 1966—1 hour.
- 15. The Constitute* (Twenty-third) Amendment Bill, 1966—3 houri.
 - 16. The Patents Bill, 1966—5 hours.
- 17. Amendments proposed to be made in the Seeds Bill, 1964—30 minutes.

18. Delhi Bills viz. the Delhi Municipal Corporation (Amendment) Bill, 1966; The Road Transport Corporations (Amendment) Bill, 1966; the Electricity (Second Amendment) Bill, 1966; the Delhi Water Supply *nd Sewage Disposal Bill; the Punjab Municipal (Delhi Amendment) Bill, and the Delhi Panchayat Sa-mitia and Nyaya Panchayats Bill- (For reference to Joint Committee)—2 hours.

Oram BUSINESS

- Motion for modification of the Draft Notification of the Ministry of Law (Department of Company Affairs) issued under sub-section (1) of section 324 of the Companies Act, 1996—1 hour 30 minutes.
- 2. Resolution given notice of by the Minister of Commerce regarding export duty on tea-1 hour.
- 8. Discussion on the statement on Railway Accidents-2 hours.
- Report of the Monopolies Inquiry Commission—2 hours.

In order to be able to complete the business the Committee recommended that the House might sit up to 1.30 P.M. before lunch, and sit up to 5.30 P.M. daily. The Committee also decided that the Rajya Sabha should sit on Saturday, the 3rd December, 1966, for the transaction of Government Business.

SHRI BHUPESH GUPTA (West Bengal): Madam Vice-Chairman, I should like to make some observations about this, about this allocation of time for different Bills, etc. First of all, I want to point out here that this is a very bad way of conducting the business of Parliament. Towards the end of the session so many Bills are sought to be rushed through by giving practically no time for most of them when the discussions are called for. Now if the Government thinks these are urgent matters, it does not mean that they should not provide time for reasonable discussions on them in the House. It is a fraud on parliamentary practice played by the Government wanting to have this arrangement in the way it is proposed here. After all what can you discuss in 1-1|2 hours when the subject-matter is very important?

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Which

SHRI BHUPESH GUPTA: Therefore this is one point. But the Government have not dropped some of the . . .

VICE-CHAIRMAN THE (SHRI MATI TARA RAMCHANDRA SATHE): Which 1£ hours are you re ferring to?

SHRI BHUPESH GUPTA: So many Delhi Bills are put together under one item.

DIWAN CHAMAN LALL (Punjab): These are all for reference to Joint Committees.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Do vou want more time for any spe2903

cific Bill, or is it just a general remark?

SHRI BHUPESH GUPTA: I make a suggestion; I suggest an amendment, and the amendment is that the Preventive Detention (Continuance) Bill should either be dropped or, if it is to be discussed . . .

THE VICE-CHAIRMAN (SHRIMATT TARA RAMCHANDRA SATHE): The Preventive Detention (Continuance) Bill, 1966, has been allocated 3 hours 30 minutes.

SHRI BHUPESH GUPTA: I know that.

DrWAN.CHAMAN LALL: It is not 1J hours.

SHRI BHUPESH GUPTA: Other things are collectively taken for purposes of time, and they have been given two hours.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): For the Preventive Detention (Continuance) Bill, 1966, the time is 3 hours and 30 minutes.

SHRI BHUPESH GUPTA: You see other Bills where hae given only 1J hours or 1 hour or 30 minutes. You take the Delhi Bills. Under the heading "Delhi Bills" six Bills appear and the time collectively allowed for them is only 2 hours. You work it out and see how much it comes to for each Bill.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): What I mean is that if you want to suggest that a specific Bill should get some more time, then perhaps it may be put for consideration.

SHRI BHUPESH GUPTA: It is not •that way, Madam Vice-Chairman. You kindly listen to me. I am suggesting that the Preventive Detention <Continuance) Bill should be dropped.

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh): It is a positive suggestion.

SHRI BHUPESH GUPTA: You have understood it now, I believe. Should the Government be so cussed as it ha* been, and if it fails to listen to my suggestion, my alternative suggestion is that the Preventive Detention (Continuance) Bill should be given twelve hours. You may ask 'why*. Because adequate discussion will not take place in 3J hours, and this Bill has to be discussed thoroughly taking into account the working of this Act ever since it was passed in 1950. The Government has violated all it* pledges with regard to this measure, all the pledges solemnly given by the late Prime Minister Jawaharlal Nehru.

DIWAN CHAMAN LALL: You cff say all that in the discussion. Why are you saying it now?

SHRI BHUPESH GUPTA: That I will, and I have started from now on. This is my alternative suggestion Instead of 3£ hours it should be at least 12 hours if you at all have it; I am for dropping it.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE)^ All right, I understand.

SHRI BHUPESH GUPTA: If you dn not drop it, if the Government think* that this Bill must be discussed, w* should be given adequate chance to expose this Government, to bring out the malice in the entire move.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE)s Please do not continue with any speech. I have come to know of your suggestion. If you have got other suggestions to make, please come \$>>

SHRI BHUPESH GUPTA: You haw understood it. All right. I think, Madam Vice-Chairman, that tl*W scandalous Government

other business

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): But this is not the point for discussion. I have heard your suggestions. Let us go on to the next business

SHRf BHUPESH GUPTA: Madam Viss-Chairman, it is not in keeping with the dignity of the House in a parliamentary democracy that other scandalous measures . . .

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): That is not the point now, Mr. Gupta. You said that you wanted twelve hours for that Bill. I have heard that suggestion of yours, and after that I thought you had other suggestions to make. If there be none let us come to the next business, Mr. Yajee.

DIWAN CHAMAN LALL: With your permission . . .

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): I have already called Mr. Yajee.

D'WAN CHAMAN LAL: With your permission may I also say a word?

THE VICE-CHAIRMAN SHRIMATI TARA RAMCHANDRA SATHE): I have called on Mr. Yajee to speak.

भी राजनारायण (उत्ताःप्रदेग)ः एक निकेल जारा हों भी करना है।

D WAN CHAMAN LALL: What I want to say is this I »vant to draw your attention to a very important matter. It is a point of order that I am raising. I am raising a point of order. Madam, you will permit me to a point of draw your attention to order. reference th*i In to Public Safety Bi'l you will probably recall—I do net know if you remember-that Bill was withdrawn by the Speaker It happened when Shri Vithalbhai Patel was the President of the Central Assembly. At that time he dropped all discussion of the Public Safety Bill became In the circumstances there could be

no proper debate about it. And if there cannot be a proper debate either about the Detention Act or about the other Bills, then I suggest that you shou'd raise this as a matter of the privileges of the House and deal with it accordingly.

SHRI BHUPESH GUPTA; Yes, I can move a motion here.

THE VCE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE):. But what is your point of order?

DIWAN CHAMAN LALL: You have got a precedent in regard to this matter, namely . . .

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): That is all right. That is not the point for discussion just now.

D WAN CHAMAN LALL: That M the point of order I am raising. I an* drawing your attention to . . .

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): Under what rule?

D.WAN CHAMAN LALL: The point of $orde_r$ is that there is a precedent in regard to this particular matter. . .

THE VICE CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Under what rule do you say that it should be dropped and all thai? Can you quote that rule?

DIWAN CHAMAN LALL: Will you permit me, Madam, to say a word?

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): Whatever you have said does not contain a point of order,

DIWAN CHAMAN LALL; All that I am saying is that there is a convention in this House. This House, unfortunately unde_r the present posi-

; tion, was not visible at that time. It W9₂ not even contemplated at that time. Nevertheless a procedure waa

laid down by the Speaker or the President of the Central Assembly and that is applicable here. There is a precedent in regard to this particular matter because at that time the President got up and said "I will not allow any furth?_r discussion on the Public Safety Bill because there cannot be a proper discussion on the Bill."

Allo:ation of time

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): So you want this Bill to be dropped?

DIWAN CHAMAN LALL: I do not Want this Bill to be dropped, Madam. - But I want adequate discussion.

SHRI BHUPESH GUPTA: Under the rules 1 can move an amendment end even ask the House to vote against it, as you know.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): What is the point of order?

SHRI BHUPESH GUPTA: The point of order was his. Mine is a different thing. It is a proposal.

THE VICE-CHAIRMAN (SHRMATI TARA RAMCHANDRA SATHE): Now that matter is closed.

SHRI BHUPESH GUPTA: No, it is not closed

THE VICE-CHAIRMAN (SHRMATI TARA RAMCHANDRA SATHE): What is the point of order?

SHRI BHUPESH GUPTA; Subject to the approval of the House. . .

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): But what is you, point of order?

SHRI BHUPESH GUPTA: Madam, this is the motion I am moving. That this House resolves.

THE VTCE-CTTATPMAN (SHR"MM! TARA RAMCHANDRA SATHE): What is your point of order?

SHRI BHUPESH GUPTA: 1 want that 1 should be allowed to move. . . .

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): We have already finished with that Becausa he said it was a point of order I allowed Diwan Cha.nan Lall.

SHRI BHUPESH GUPTA: Please listen to me. In my case it is this. I hope I will be allowed under the rules to . . .

THE VICE-CHAIRMAN (SKK MATI TARA RAMCHANDRA SATHE). it is not a point of order?

SHRI BHUPESH GUPTA: I am moving this amendment to this thing here..

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): No, no. It is no point of order.

SHRI BHUPESH GUPTA; I may be allowed to move my amendment.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): No, no. Let us go on to the next item.

SHRI BHUPESH GUPTA: What is the motion? The rule is clear. Are you putting the motion to the House?

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): I have put nothing to the House.

SHRI BHUPESH GUPTA: Madam, I have to point out one thing. Kindly look up the rules. The recommenda-tion3 of the Business Advisory Committee are placed before the House.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): I have placed them before the House.

SHRI BHUPESH GUPTA: And the House may or may not accept them.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): It is an announcement, you know. I have said that I have to inform the House. I have not moved any niotion.

SHR; BHUPESH GUPTA: You have not. I am moving it.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): That was only an announcement for the information of the House.

[THE DEPUTY CHAIRMAN in the Chair]

श्री राजनारायणः मेरा प्वाइन्ट आफ धार्डर सुना जाय।

उपसभापति : धापका प्वाइन्ट ग्राफ म्राडंर क्या है।

श्री राजनारायण : मेरा प्वाइन्ट धाफ श्राडर यह है कि चेयर ने जो बिजनेस एड-बाइजरी कमेटी का कार्यक्रम घोषित किया है, उसका क्या महत्व है। धगर वह केवल मुचनार्थ है ग्रीर जब चाहे तब परिवर्तन किया जा सकता है तो यह दूसरी बात है और फिर इसका कोई महत्व नहीं है। अगर इसका महत्व है तो श्री भूपेश गुप्ता चाहे नियम की धारा न बतलायें, मगर जो बात वह कह रहे हैं, वह सही कह रहे हैं। अब मैं आपकी नियम की धारा बतलाता हं ग्रौर वह धारा 84 है। इसमें लिखा है---

"The time-table in regard to the Bill or group of Bills or other business as settled by the Committee shall be reported by the Chairman of the Council to the Council and notified in the Bulletin.

"As soon as may be after the report has been made to the Council, a motion may be moved by a member of the Committee designated by the Chairman of the Council 'that this Council agrees with the allocation of time proposed by the Committee in regard to such and such Bill or Bills, or other business, as the case may be, and if such a motion is accepted by the Council, it

shall take effect as if it were order of the Council:

"Provided that an amendment may be moved".

माननीया, एक प्रोवाइजो भी है

"Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter:"

यह जो हमारी नियमावली है, वह इस सदन के किसी भी सम्मानित सदस्य को यह अधिकार देती है कि जब बिजनैस एडवाइजरी कमेटी, जिसको मैं श्रक्सर बुलेटिन कमेटी कहता हं, उस कमेटी के जिरये से....

شری اکبر علی خان (آندهر پردیش) : اس میں اپرزیشن کے ٠ مير يهي ههي -

† श्री अफबर अली सान (आंध्र प्रदेश) : इस में अपोजीशन के मेम्बर भी हैं।]

श्री राजनारायण : जो भी हो, श्रपो-जीशन के मेम्बर भी कभी-कभी अपने को किल करते हैं। तो मेरा यह निवेदन है कि रूल्स के मुताबिक इस सदन के सम्मानित सदस्यों को यह अधिकार होता है कि जब भी विजनैस एडवाइजरी कमेटी की तरफ से कोई प्रस्ताव भ्राये तो उसमें वह संशोधन करने के लिए खड़ा हो सकता है ग्रीर संशोधन प्रस्तुत कर सकता है कि इसको पुनः विजनैस एडवाइजरी कमेटी के विचारार्थ भेजा जाय। यह संसदीय परम्परा बराबर रही है चाहे लोक-सभा में हो, चाहे राज्यसभा में हो, चाहे विद्यान सभा में हो धौर सब जगह यह परम्परा रही है। इसलिए मैं यह प्रस्ताव मूव करता है कि धगर इसका महत्व केवल इतना ही है कि चेयर ने इसकी सूचना दी है और ग्रगर इस कमेटी का मेम्बर कोई प्रस्ताव मूत करता है, तो उस समय हमारा यह संशोधन होगा

^{†[]} Hindi translation.

कि इसको पुनः विचारार्थं बिजनैस एडवाइजरी कोटी के पास भेज दिया जाय क्योंकि श्री भूपेश गुप्ता ने जो कुछ यहां पर कहा है, उसको मैं पसंद करता हूं धीर उनके साथ हूं। जो सूचना दी गई है उसमें इतने घ्रहम विधेयक है कि जब सदन का समय समाप्त होने जा रहा है तो यकायक दर्जनों विधेयक लाकर रख दिये जायं और सरकार चाहे कि विरोधी पक्षों को बैठाकर एक एक, दो दो और डेढ डेढ घंटे में बड़े बड़े महत्वपूर्ण विधेयक पास कर दिये जायं, तो यह असम्भव है, असंसदीय है अजन-तांत्रिक है और हर सदन के सदस्य के अपने उस अधिकार को छीनने के समान हो जाता है, जिस ग्रधिकार को लेकर हम ग्रपना मत यहां पर फुल्ली रिप्रेजैन्ट कर सकते हैं (विचार पुरे तौर पर रख सकते हैं)। इसलिए मेरा निवेदन है . . .

THE DEPUTY-CHAIRMAN: Let Shri Akbar AH Khan also make his submissions.

SHRI AKBAR ALI KHAN: Madam, I think according to the rule read out by Shri Rajnarain, the position is this. Shri. Chagla as the Leader of the House moved the thing. If there was any amendment it ought to have come then. That was the occasion or time when this amendment could be taken up. But when he moved it there was no objection taken and the House approved of it. I do not think there wai any objection.

SHRI RAJNARAIN: There wai no lime allocation.

THE DEPUTY CHAIRMAN: Now there is some objection to the allocation of time. I appreciate the hon. Members' view that some more time should have been given to some of the items. There is no quarrel about that. Now there are two ways of doing it. You can take the sense of the House as it is today, take a decision in the formal way by moving a motion. That is one way of allocating the time. But if you go by the

rigid way then the Chair will no* have any scope for using its discretion for lengthening the debate because you know we always do it from the Chair. I do not think hardly any business has been finished within the timelimit prescribed by the Business Advisory Committee because it is left to the discretion of the Chair to give more scope to the discussion. Therefore, we have followed this method. But, if you feel today that we must go the rigid way then we should take the sense of the House and then you will be kept within the scope of that time-limit.

SHRI BHUPESH GUPTA: We de not want the rigid way.

THE DEPUTY CHAIRMAN: The* explain to me what you want.

JAIRAMDAS DAULATRAM (Nominated): One minute, I will help you, Mr. Gupta. My suggestion is that since some of these items are such on which Members of the Opposition have some strong feeling the best thing would be to keep the thing a little elastic. You use your discretion and we give you co-operation and cut out entirely the lunch time as in Lok Sabha and also sit longer, say, upto six o'clock. If the Members are not agreeable to cut the total lunch hour at least we can reduce it to one hour from 1.00 to 2.00 P.M. and also sit one hour extra from 5.00 to 6.00 P.M. Then the Chair will have more scope to make the debate more elastic. Possibly some of the items may take less time while others may take more time.

SHRI BHUPESH GUPTA: I quite appreciate when you say that we should not go the rigid way. I want flexibility. But what has been proposed is the rigid way. I entirely agree with you; I am not asking you to tamper with the entire arrangement. I am in fact interested in saving time so that you can become more flexible in distributing time t* the other items.

other business

THE DEPUTY CHAIRMAN: That is being done by the Chair.

SHRI BHUPESH GUPTA: That you can.

THE DEPUTY CHAIRMAN: It is not a question of can; it is baing done.

SHRI BHUPESH GUPTA: My proposal is within the framework of this you will have more time to be flexible and less rigid. Here it says that the report may be referred back to the Committee so that it may reconsider the recommendation and my proposal is that we drop the item—The Prevention Detention (Continuance) Bill, 1966

SHRI JAIRAMDAS DAULATRAM: I am strongly against this suggestion and I suggest that you put it to the vote.

THE DEPUTY CHAIRMAN: I do not think voting is necessary. (Interruptions). We are all wanting to cooperate with each other. Let us get along.

SHRI LOKANATH MISRA (Orissa): It Rules are quoted here I think probably it will not carry us anywhere. We have been following certain conventions. Now Mr. Bhupesh Gupta brought forward that amendment but that was out of order because no specific motion was moved by the Leader of the House. We are acting under a convention.

SHRI BHUPESH GUPTA: There is the proviso there; you read it.

SHRI LOKANATH MISRA: The proviso is there all right. If there is a motion moved by the Leader of the House then only the proviso comes in. The point here is that we have been working under a convention and whatever has been decided by the Business Advisory Committee is generally accepted by the House with the discretion left to the Chair to extend a particular discussion if the Chair finds that it is interesting the House or if the j

Chair finds that more hon. Members feel interested in a particular business. Therefore, it will always be beUer to leave the discretion with the Chair.

SHRI BHUPESH GUPTA: We want to give her more power. I am also in favour of it.

SHRI LOKANATH MISRA: Instead of doing something very rigid let us leave the discretion with the Chair and if Mr. Bhupesh Gupta suggests that instead of five hours the Preventive Detention Bill should get more time We shall somehow try to find more time for it. Let us try to dj it; let us not break the convention that we have established for quite a long time now.

SHRI BHUPESH GUPTA: I think there is some misconception. I have moved that thing. Now you may say \dots

THE DEPUTY CHAIRMAN: What have you moved? For extension of time?

SHRI BHUPESH GUPTA: No; 1 am for elimination of a particular item from the List of Bus'ness which means more time will be available at your disposal to distribute to other items. Please understand this. If I had been asking for more time for any item I would not have moved a motion like that. I would have left it in your hands. I know you have dfflcultv. The Business Advisory Committee has given you a list to be announced here. You do not know what it is except . . .

THE DEPUTY CHAIRMAN: I do-not know what it is?

SHRI BHUPESH GUPTA: Let me finish. How did it come to you. You are here in the Chair. Something has been transmitted to the Chair by the Business Advisory Committee. You may or may not be present ihere; you may be presiding there but that is not the point. The point here is that something has been transmitted by the Business Advisory Comm'ttee anl vou are to announce it in the House. Under the ru'e *you* have informed the House. Your job is to inform the House and

you have done it. Now we are taking cover under other rules. I am not asking you to tamper witn it. All that I am asking you to do is a simple thing—delete item (10). That is

Allocation of time

SHRI AKBAR ALI KHAN: A, simple as Mr. Bhupesh Gupta.

SHRI JAIRAMDAS DAULATRAM: May I request the Chair to take toe lense of the House and may I request Mr. Bhupesh Gupta to co-operate with himself and save the time of the House and get this disposed of?

SHRI BHUPESH GUPTA: Mr. Daula.ram is in no danger of preventive detention; we are. That is the difficulty. Today you are placed in life in a happy position; we are unhappy.

(Interruptions).

THE DEPUTY CHAIRMAN: Now the main question is that for this item No. 10, Preventive Detention (Continuance) B'll, Mr. Gupta seeks to extend the time.

SHRI BHUPESH GUPTA: No. no. Delete it.

SOME HON. MEMBERS: He wants to delete it

THE DEPUTY CHAIRMAN: When the Business Advisory Committee has drawn up the programme I do not think we can delete anything here.

SHRI BHUPESH GUPTA: All right; 24 hours I want. I submit to you that I will cooperate with you. It is july a question of allotment of time and it Is in your power. See, how I respect your power. However, I think it is in your power to move that it be de^ed. It is absolutely in your power. Why should you think that it is not in your power? But if you say it is not so, then m-r alternative proposal is that *H* hours should be allotted to it.

SHRI CHANDRA SHEKHAR (Uttar Pradesh V Madam, all this should have been consfrf<""ert earlier so that the time is not washed in this way. I have *o make one request to you, and the

request is that this matter has been discussed in this House time and again and every time the Opposition Members h've suggested that we should not be rigid and mat we should follow the convention and as my hon, friend VIr. Lokanath Misra has said some friends always quote the rulss and it gives an appearance that the Treasury Benches or the Congress Party want to violate the rules. The Opposition should come to some conclusion. If the rules are to be followed there should be a motion, there should be voting and the rules should be strictly followed. There should be rigidity about the rules and no hon. Member either from the Opposition or from the Government Benches should come up for any relaxation or any lenienc from the Chair. So, if they want that, such a motion should be moved. Let there be a formal motion.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): In the morning the list of business was moved Dy the Leader of the House and it was accepted.

(Interruptions) THE **DEPUTY** CHAIRMAN: Let ma explain. It was not moved by tha Leader but the business was announced in the House. Now it h for the House to make a break from the convention if it so desires and invoke the rules and it will give a certain amount of rigidity to the Chair, and if H is the sense of the House that we better carry on leaving with the Chair a certain amount of discretion, and not leniency as Mr. Chandra Rhekhar puts it, we can do that. And whenever we feel that something more i- "-n-'nt? to come out of the debate the Chair does increase the time. Anyway. I am in the hands o' the House; my own ooinion I do not want to express. Nothing cpn be dfletei from the business enneu-red but you 3 P.M. r—\ out it to the C^ai- and T hone the Chair will use its own d's"ret'on.

STTRT BTT7PESH GUPTA: I hope you will keep in mind the twenty-four hours.

THE DEPUTY CHAIRMAN: Come back to our main business. Mr. Yajee.

THE MEMBERS OF PARLIAMENT AND STATE LEGISLATURE (IM-MUNITY FROM DETENTION) BILL, 1964—contd.

भी शीलभद्र याजी : मैडम डिपुटी चेयरमैन महोदया. . . .

भी भटल बिहारी वाजपेयी (उत्तर प्रदेश) : मैडन डिपुटो चेयरमैन महोदया ।

श्री शीनभर याजी : शुद्ध हिन्दी है । मैं कामरेड भूगेण गुन्त के विश्लेयक का विरोध करते हुए अपनी सरकार की जो कमजोरी है उसका वर्णन कर रहा था। श्राज जिस **सर**ह की समाजद्रोही दें ।द्रःही श्रौर साम्प्रदायिक भौर देश का विघटन करने वाली शक्तियां हैं उनका पता लगाने और उनको नजरबंद या गिरफतार करने में जो ढिलाई हो रही है उससे मुल्क को बहुत खतरा हो सकता है भीर हम समझते हैं कि कामरेड भूपेश गुप्त जी भी ऐसा नहीं चाहते हैं कि मुल्क पर कोई खतरा ग्राए, डेंजर ग्राए । इसलिए सरकार का यह फर्ज है, कर्तच्य है कि ऐसे तत्वों को एरेस्ट करने में, क्चलने में वह कोई ढिलाई न करे। ग्रभी तक जो उसकी कमजोर नीति है उसका परित्याग करे । इसके साथ साथ इस तरह के जो तक्ष हैं चाहे वे प्रोचाइनीज हों या प्रो-गाकिस्ताती हों, चाहे वे साम्प्रदायिक हों या देश का विघटन करने वाले हों किसी नाम के हों, उन संस्थाओं पर प्रतिबन्ध लगा देना चाहिए सदा के लिए कि वे फंक्शन न करें हिन्दुस्तान में । इसके साथ जो तमाम भपने को वामपक्षी कहते हैं या तथाकथित बामपक्षी हैं उनसे भी ग्रपील है कि देश में **षो राइ**ट-रिएक्शन बढ़ रहा है उस राइट-रिएक्शन में पाकिस्तानियों का भी हाथ है, विदेशियों का भी हाथ है, चाइनीज लोगों का भी हाथ है। राइट रिएक्शन हुक्मत

में भा गया तो हमको ही महीं खाएगा, भूषेक गुप्त को भी खा जाएगा । इसलिए भ्रगक राइट-रिएक्शन की तरफ देश को नहीं ले जाना है . . .

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SHRI NIREN GHOSH (West Bengal): You have been swallowed.

भी शीलभद्र याजी : प्राप बैठ जाइए, प्राप प्रो-बाइतीच हैं, ग्राप कभी देशमक्त नहीं हो सकते ।

मैं कह रहा था कि इस तरह के जो तत्व हैं उनको कुचलने में हमारे साथी भूपेश गुप्त **जी ने या उनके माथियों ने या राजनारायण** जी की जो पार्टी है उन्होंने साथ नहीं दिवा तो जर्मनी में, इटली में जो रिएक्शन होकर फासिज्य और नात्सीइम पैदा हम्रा था भाष उसको दावत देंगे; अगर ऐसा चाहते हैं तो **ध**ले ग्राम ऐसे एम० एल० ए० श्रीर एम० पी• को पासपोई श्रीर लाइसेंस दें कि वे बाहर जाकर इस तरह करें। मैं सिर्फ सरकार की ही चेतावनी नहीं देना चाहता, जो विरोधी दल के लोग हैं उनको भी बताना चाहता हुं कि सबम्ब सं दीय पद्धति से तरक्की करना चाहते हैं, समाजवाद लाना चाहते हैं तो इस तरह के जो तत्व हैं उनको क्चलने में सरकार का साथ दो। उन्हें सरकार को बताना चाहिए कि यह तुम्हारी कमजोर नीति है भीर इस तरह के जो तत्व हैं उन्हें कृचल देना चाहिए । कामरेड भपेश गप्त की यह मांग होनी चाहिए कि इस तरह के तत्वों को कूचल दो। मैं समझता हं कि भूपेश गुप्त कभी कभी गडबड करते हैं, ग्रभी उतना गड़वड़ नहीं करते हैं, इसलिए उनसे ग्राशा है यदि देश में समाज-बाद लाना चाहते हैं, राइट-रिएड पन की तरफ देश को नहीं ले जाना चाहते तो भरकार को खले ग्राम इतनी शक्ति दे दें कि इस तरह के तत्वों के जो एम०९ी० ग्रीर एम०एल०ए० हैं उनको बिना वारुट के 5-10 बरस ही नहीं जब तक उनका दिमाग ठीक न हो जाय तब तक उनको बराबर जेल में रखना चाहिए। इसलिए भूपेश गुप्त जी से निवेदन करता हं